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SLP(C)... 8986 OF 2002

ITEM No.49

Court No. 4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CC 8986

Petition(s) for Special Leave to Appeal(Civil)...../2002

(From the judgement and order dated 05/12/2001 in CW 5869/01
of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA & ORS.

Petitioner (s)

VERSUS

NARENDER SINGH

Respondent (s)

(for c/delay in filing/refiling SLP) (With Office Report)

Date : 03/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

Mr.P.P. Malhotra,Sr.Adv.,
Mr.Hemant Sharma,Adv.,
Mr.D.S. Mahra,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

At the request of the learned counsel for the
petitioner further three weeks time is granted for
production of additional documents.

Stand over for three weeks.

.SP1

(Vijay Kumar Sharma)
AR cum PS to Hon'ble Judge

(Janki Bhatia)
Court Master